

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 398/92  
New Delhi, this the 24th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri K. Muthukumar, Member (A)

Shri Balwant Singh  
s/o Late Shri Maher Singh  
at present posted at P.P. Sangam Vihar,  
P.S. Okhala Industrial Area, New Delhi.

(By Advocate Shri S.K. Bisaria, through  
proxy counsel Ms Nidhi Bisaria) ... Applicant

Vs.

1. Lt. Governor through  
Chief Secretary, Delhi Admin.,  
Delhi.
2. The Commissioner of Police,  
Police Head Quarter, MSO Building,  
I.T.C. New Delhi.

(By Advocate Shri B.S. Gupta through proxy  
counsel Shri S.K. Gupta) ... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

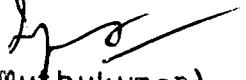
Both counsel heard.

2. In this case, the applicant has imputed the  
orders dated 14.2.1991 and 10.9.91 and had sought a direction  
that he may be promoted as Inspector (Ex) w.e.f. 14.2.1991.  
Shri S.K. Gupta, learned proxy counsel for the respondents has  
produced for our perusal an order passed by the Additional  
Commissioner of Police dated 16.7.94 in which it has been  
stated that the D.E. proceedings which were pending against  
the applicant have been dropped and ~~the~~ <sup>his</sup> suspension period  
has been treated as spent on duty for all intents and purposes.  
(Copy placed on record). He has also produced an office order  
No. 109 dated 2-1-1995 in which it has been stated that the  
applicant is admitted to Promotion List 'F' (Ex.) w.e.f.  
11.11.1993 (Copy placed on record). Ms Nidhi Bisaria, learned  
counsel submits that in view of these orders of 16.7.94 and  
2.1.1995, she is not pressing this application and seeks per-  
mission to withdraw the same.

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(8)

In view of the above facts and circumstances of the case, permission to withdraw the OA is granted. Accordingly the OA is dismissed as withdrawn.

  
(K. Muthukumar)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Member (J)

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